

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:4596
ANSWERED ON:03.05.2012
CONSENT FOR WATER PROJECTS
Mahendrasinh Shri Chauhan

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the consent of neighbouring countries is required to be taken for undertaking projects on the rivers originating from the Himalayas;
- (b) if so, the details of the treaties/ agreements and other International conventions thereof;
- (c) the names of the rivers with regard to which neighbouring countries have been approached; and
- (d) the details of projects on which consultation is being held between India and its neighbouring countries?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) & (b) Consent of neighbouring countries is not required for undertaking projects on the rivers originating from the Himalayas in Indian territory. However, as per Indus Water Treaty of 1960 with Pakistan, India is under obligation to supply information of the new run of the river hydro-electric project and storage works on the Western rivers (Indus, Jhelum and Chenab) to Pakistan.

Following project specific treaties/ agreements with Nepal has been signed for the projects located in Nepal/ along international border with Nepal:

- (1) Kosi Agreement of 1954 (Revised in 1966) with Nepal,
- (2) Gandak Agreement of 1959 with Nepal,
- (3) Mahakali Treaty of 1996 with Nepal

(c) & (d) Pancheshwar Multipurpose Project on river Sharda, Sapta Kosi High Dam Multipurpose Project on river Kosi and West Rapti (Naumure) Multipurpose Project on river Rapti are planned with the Government of Nepal.

The Government of Pakistan has raised objections on Tulbul Navigation Project on river Jhelum in Jammu & Kashmir. Recently, the Government of Bangladesh has raised objection to the Tipaimukh Hydro- electric Project in Manipur.